

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 258/93

XXXXXXXXXXXXX**xxxxxx**XXXXX

DATE OF DECISION 21.10.1993

Shri A.P.Daptardar Petitioner

Applicant in person Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Sh.Ravi Shetty for Sh.R.K.Shetty Advocate for the Respondent(s)

COHAM:

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri

1. ~~Whether Reporters of local papers may be allowed to see the Judgement ?~~
2. To be referred to the Reporter or not ? No
3. ~~Whether their Lordships ish to see the fair copy of the Judgement ?~~
4. ~~Whether it needs to be circulated to other Benches of the Tribunal ?~~ No


(M.S.DESHPANDE)

VICE CHAIRMAN

NS/

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

OA.NO. 258/93

Shri Abhay Prabhakar Daptardar ... Applicant

v/s.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande

Appearance

Applicant in person

Shri Ravi Shetty
for Shri R.K.Shetty
Advocate
for the respondents

ORAL JUDGEMENT

Dated: 21.10.1993

(PER: M.S.Deshpande, Vice Chairman)

Shri Shetty points out that by letter dated 16.9.1993 the applicant has been approved for appointment to the post of Investigator (Mech.) on compassionate grounds in relaxation of normal procedure of recruitment in terms of DOPT letter dated 30.6.1987. The applicant states that he is willing to accept this appointment. The respondents are directed to give the appointment order in pursuance of this letter within two months latest from the date of communication of this order.

25 With these directions the OA. is disposed of.


(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.